

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 868 OF 2006

SHAM @ KISHOR BHASKARRAO MATKARI

Appellant (s)

VERSUS

STATE OF MAHARSHTRA

Respondent(s)

(With appln(s) for permission to file additional documents and
permission to file additional documents and exemption from filing
O.T.)

Date: 27/09/2011 This Appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s) Mr. Tara Chand Sharma, Adv.
Mr. Mahabir Singh Mangla, Adv.
Mr. Uma Datta, Adv.
Mr. Kishan Datta, Adv.
Ms. Neelam Sharma, Adv.

For Respondent(s) Mr. Sushil Karanjkar, Adv.
Mr. Sachin Patil, Adv.
Mr. Sanjay Kharde, Adv.
Mr. Sankar Chillarge, Adv.
Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Tara Chand Sharma, learned counsel appearing on behalf
of appellant commenced his arguments at 12.25 p.m. and concluded
at 2.45 p.m. Thereafter, Mr. Sushil Karanjkar, learned counsel
appearing on behalf of respondent/State made his submissions till
3.15 p.m.

Hearing concluded.

The Court reserved its verdict.

(NAVEEN KUMAR)
COURT MASTER

(SAVITA SAINANI)
COURT MASTER